

OFFICE OF THE DIRECTOR OF INDUSTRIES:ODISHA


IX-Sty-28/17 No. 731 / Ind.,

Cuttack, dated the 27th January, 2018

**CORRIGENDUM FOR HIRING OF VEHICLE ON MONTHLY BASIS**

In partial modification to quotation call notice made for hiring of vehicle on monthly basis vide this office Order No.12270 Dt.19.12.2017, the last date of receipt of the application for the purpose is extended till **08.02.2018** by 03.00 P.M.

Interested agencies may apply in the prescribed format to the undersigned by the said date & time as per details available in the website (<http://dioidisha.nic.in>).

  
27-01-2018  
Director of Industries

Memo No. 732 /Date. 27/01/2018

Copy forwarded to Under Secretary to Government, M.S.M.E. Department, Bhubaneswar for information.

  
27-01-2018  
Director of Industries

Memo No. 733 /Date. 27/01/2018

Copy alongwith all documents forwarded to the Special Officer, M.I.S. Cell with a request to upload the tender call notice & relevant documents in the website of this Directorate.

  
27-01-2018  
Director of Industries

Memo No. 734 <sup>(8)</sup> /Date. 27/01/2018

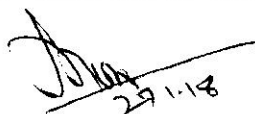
Copy to Directorate Notice Board / G.M., DIC, Cuttack / Bhubaneswar / G.M., R.IC, Jagatpur / Secretary, OKVIB, Bhubaneswar / Director of EP&M, Bhubaneswar / Director of H&CI, Odisha, Bhubaneswar/ADM, Collectorate, Cuttack for information with a request to display the quotation call notice in their notice board for wide publicity.

  
27-01-2018  
Director of Industries

**TERMS AND CONDITIONS FOR HIRING OF VEHICLE**

The following terms and condition must be fulfilled by the successful bidder for providing a vehicle on hire on monthly rent basis.

1. The hired vehicles, during period of contract / hiring, shall have all necessary valid M.V. documents such as :- valid Registration Certificate, Insurance Certificate, Fitness Certificate, valid Contract Carriage Permit, proof of up to date tax payment etc. and D.L. of the driver available all the times. The Department/Office hiring the vehicle shall not be responsible for any damage/loss caused to hired vehicle or loss of life/ Injury made to any person or damage to any property on account of use of hired vehicle any manner whatsoever. The hirer shall be responsible for all such litigation.
2. The hire charges to be paid for monthly basis is final but does not include cost of diesel, which is to be paid separately basing on actual consumption as per existing Government norms. All the expenditure of the vehicle towards repair, replacement of spare parts, Lubricants oil of Engine, Gear Box and differential Coolant, Tyres and Tubes, Battery etc. will be borne by the bidder.
3. It shall be the responsibility of the bidder to provide a good driver and the salary of the driver shall be borne by the owner.
4. In case of breakdown for reasons whatsoever the replacement of a vehicle of the same or better model shall be provided by the owner of the vehicle/bidder.
5. In case of the vehicle do not report regularly, the authority will be at liberty to reject the agreement and may engage vehicle from other source.
6. The vehicle shall report for duty for minimum of 25days in a month.
7. In case of emergency, the driver will have to report for duty as per the requirement of hirer. No extra payment shall be demanded.
8. Monthly hire charges and reimbursements towards cost of diesel (as per actual) (as per Govt. norms) of selected bidder will be paid in every succeeding month, as per as possible within fifteen days of the submission of bills of the service provider and no advance payment will be made.
9. The vehicle shall not be more than 3 years old from the initial registration and also in good running condition during the period of contract.
10. If the services are found to be unsatisfactory, the client shall give one month notice and terminate the agreement.
11. In case the service provider intends to withdraw the services of his vehicle and terminate the agreement, it shall be mandatory upon him to grant one month notice before such withdrawal of service and termination of agreement.
12. If the bidder violates any of the terms of contract, Government shall forfeit the entire amount of security deposit.

  
29.1.18  
Addl. Director of Industries, (Hq)

**Annexure-III**

**GENERAL INFORMATION FOR HIRING VEHICLES.**

- 1. Registration No. of Vehicle :
- 2. Type of Vehicle (AC/Non-AC) :
- 3. Year of Manufacture :
- 4. Model :
- 5. Date of registration :
- 6. Name & complete address of the owner of Vehicle. :
- 7. Fitness Certificate validity :
- 8. Permit validity :
- 9. Insurance validity :
- 10. Name / Address of the Driver :
- 11. D.L. No. & Validity of the D.L. of the Driver :
- 12. Proposed hire charges of the vehicle per month excluding fuel cost. :
- 13. Rate of fuel consumption/Mileage per litre :
- 14. Contact Number of the Service provider :  
(Tenderer/Quotationer)      Mobile.....      Telephone.....

"Certified that the information submitted above is true to the best of my knowledge and belief".

Seal & Signature of the  
Quotationer / Tenderer